* For fee : See First Schedule

F O R M 19 THE PATENTS ACT, 1970 (39 of 1970)

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The Patents Rules, 2003 APPLICATION FOR REVOCATION OF A PATENT FOR NON WORKING

[See section 85(1); rule 96.]

 Name, address and nationality of the applicant(s). State the nature of the applicant's interest, the facts on which he relies and the grounds on which the application is made. 	l/We. ¹
	hereby apply for revocation of Patent Nodatedgranted to for which the
	patentee/applicant for patent is
	for the following reason, namely:
Certified copies of all the documents are to be enclosed in duplicate.	The details of documentary evidence in support of my/our interest and the reasons stated above are given below: (a) (b) (c)
 Complete address including postal index number/ code and state along with telephone and fax number(s). 	I/We declare that the facts and matters stated herein are true to the best of my/our knowledge, information and belief. My/Our address for service in India is.4
To be signed by the applicant(s) or his authorized registered patent agent.	•••••••••••••••••••••••••••••••••••••••
Dated this day of	
6. Name of the natural person who has signed.	Signature , ⁵ (
•	To The Controller of Patents, The Patent Office, At
Note : (a) For	fee : See First Schedule.